

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

WEDNESDAY, THE TWENTY FIFTH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 30221 OF 2023

Between:

Ms. Sai Geethika, D/o: Venkatesh Yadav, Aged about 21 years, Occ. Student,
R/o Flat No.301, Srinivasa Nivas Apartments, Road No.1/A, Vasavi Colony,
Kothapet, Hyderabad -500035.

...PETITIONER

AND

1. M/s Ratna Earth Works, H.No.5-2-172, Plot No.59, Gandhi Nagar,
Vanasthalipuram, Ranga Reddy District, Telangana 500070,
Rep. by its proprietor Valjala Ratnapal
2. Mrs, Jelija Anasuya, W/o: Jogaiyah, Aged about 67 years, Occ. Household,
R/o H.No.5-2-172, Plot No.59, Gandhi Nagar, Vanasthalipuram, Ranga Reddy
District-500070,
3. Indian Overseas Bank, Basheerbagh Branch, No.3-5-822/5, 1st Floor,
Hyderguda, Basheerbagh, Hyderabad - 500029. Rep. by its Authorized
Officer,
4. The Debt Recovery Appellate Tribunal, Rep, by its Registrar, 9 Old Post
Office Street, 7th Floor, Kolkata, West Bengal - 700001.
5. The Hon'ble Debts Recovery Tribunal-1, Rep, by its Registrar, 1st Floor Triveni
Complex, King Koti Road, Behind Taj Mahal Hotel, Abids, Hyderabad,
Telangana 500001.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the
circumstances stated in the affidavit filed therewith, the High Court may be
pleased to issue writ, order or direction especially one in the Nature of Writ of
Certiorari calling for the records of the orders passed in Appeal No.122/2022 on
the file of the Debts Recovery Appellate Tribunal, Kolkata dt.19/07/2023 and

quash the same as the same is illegal, arbitrary, contrary to Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

IA NO: 1 OF 2023

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the orders passed in Appeal No.122/2022 on the file of the Debts Recovery Appellate Tribunal, Kolkata dt.19-07-2023, pending disposal of the main writ petition.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to post the W.P.No.30221 of 2023 for "For being mentioned"

Counsel for the Petitioner: SRI CH. RAVINDER

Counsel for the Respondents: -----

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Petition No.30221 of 2023

ORDER: (Per the Hon'ble the Chief Justice Alok Aradhe)

Mr. Ch. Ravinder, learned counsel for the petitioner.

Learned counsel for the petitioner seeks leave of this Court to withdraw the Writ Petition.

The Writ Petition is, therefore, dismissed as withdrawn.

Miscellaneous applications pending, if any, shall stand closed.

However, there shall be no order as to costs.

//TRUE COPY//

SD/- T. TIRUMALA DEVI
ASSISTANT REGISTRAR
SECTION OFFICER

- To,
1. One CC to Sri CH. Ravinder, Advocate [OPUC]
 2. Two CD Copies

TJ

LS

Ys

HIGH COURT

DATED:25/09/2024

ORDER

WP.No.30221 of 2023



DISMISSING THE WRIT PETITION AS WITHDRAWN
WITHOUT COSTS.

Accepted
by
25/10/24